

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. NO. 157/2008

This, the 21<sup>st</sup> day of July 2008

Hon'ble Mr. A. K. Gaur, Member (Judicial)  
Hon'ble Dr. A. K. Mishra, Member (Administrative)

Krishna Mahesh Shukla aged about 52 years S/o Sri Brij Bhushan Shukla R/o Quarter No. Type II 40 Rajaji Puram Lucknow Ex. Postman Gomti Nagar Post Officer, Lucknow.

Applicant.

By Advocate Sri R. S. Gupta.

Versus

1. Union of India through the Secretary department of Post Dak Bhawan, New Delhi.
2. Director Postal Services (HQ) O/O Chief Postmaster General U.P. Lucknow.
3. Senior Superintendent of Post Offices, Lucknow.
4. A.S.P.O. South sub Division Lucknow.
5. A.S.P.O.s (East) Sub Division Lucknow.

Respondents.

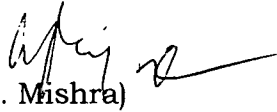
By Advocate Sri Sandeep Chandra.

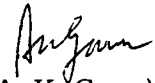
Order (Oral)

By Hon'ble Mr. A. K. Gaur, Member (J)

Heard counsel for the parties.

2. Copy of the objection is also given by the learned counsel for the respondents. The said objection is also considered and is taken on record. We are of the view that the grievance of the applicant might be redressed if a direction is given to the appellate authority to consider the appeal of the applicant by reasoned and speaking order taking into account all the grounds raised in the appeal. The original application filed by the applicant may also be treated as a representation. The appellate authority is directed to consider and decide the appeal of the applicant by a reasoned and speaking order within a period of 3 months from the date of receipt of copy of this order. No order as to costs.

  
(Dr. A. K. Mishra)  
Member (A)

  
(A. K. Gaur)  
Member (J)